

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.255/MP/2022**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 3.5.2019 entered into between Torrent Solargen Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation.

Date of Hearing : **25.5.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Torrent Solargen Limited (TSL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Parties Present : Ms. Divya Chaturvedi, Advocate, TSL  
Shri Saransh Shaw, Advocate, TSL  
Shri Jai Dhanani, Advocate, TSL  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Shri Shubham Arya, Advocate, HPPC  
Ms. Anumeha Smiti, Advocate, HPPC  
Shri Ravi Nair, Advocate, HPPC  
Ms. Reha Singh, Advocate, HPPC  
Ms. Shikha Sood, Advocate, HPPC

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that the Petitioner received the reply today and be permitted additional time to examine the same and file the rejoinder, if necessary.

2. Learned counsel for the Respondent, SECI sought permission to file the reply on e-filing portal of the Commission.
3. Learned counsel for the Respondent No. 3 requested for time to file reply to the Petition.
4. Considering the submissions of the learned counsels for the parties, the Commission permitted the Respondents to file their reply within three weeks with an advance copy to the Petitioner who may file its rejoinder, if any, within three weeks.
5. The Petition shall be listed for hearing on 25.8.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**